

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1416/(MAH)/2017

CORAM:

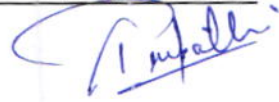

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.01.2018

NAME OF THE PARTIES: Sunil Parmanand Kewalramani & Ors.  
V/s.  
Kestrel Import & Export Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
01	Pratik Tripathi	PCS + or Respondent	
02	MAULIK K. TANNA	Adv. for Petitioners	

**COMMON ORDER**

**C.P. No. 1414/I&BC/NCLT/MB/MAH/2017**

**C.P. No. 1415/I&BC/NCLT/MB/MAH/2017**

**C.P. No. 1416/I&BC/NCLT/MB/MAH/2017**

1. The Learned Representatives of both the sides are present.
2. After hearing for some time both the sides on the Legal Question whether a Director in a Company can file Insolvency Proceedings where he himself is having Share holdings is to be addressed by both the sides.
3. Adjourned to **16.01.2018**.

Sd/-

**Bhaskara Pantula Mohan**  
**Member (Judicial)**

**04.01.2018.**

aah

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**